IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

CP/CA. No. 273(ND)/2017

IN THE MATTER OF:

M/s Casino Hotels unit of CGH Earth Pvt.

APPLICANT / PETITIONER

Ltd.

Vs

M/s The Federation of Hotels & Restaurants Association of RESPONDENT

SECTION:

Under Section 241-242 & 244

Order delivered on 22.09.2017

Coram:

CHIEF JUSTICE M. M. KUMAR Hon'ble President

DEEPA KRISHAN MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

:- Mr. Chetan Sharma, Sr. Advocate Mr. Abhishek Singh, Advocate

Mr. Sudipa Das Gupta, Advocate

For the RESPONDENT No. 1

- Ms Raveena Rai, Advocate

Ms. Mohona Thakur, Advocate

For the RESPONDENT No. 8

:- Mr. Vanshdeep Dalmia, Advocate

For the RESPONDENT No. 2, 9,11,16,17,18

:- Mr. Viksit Arora, Advocate

ORDER

We have heard the learned counsel for Petitioner and Respondent No. 9, 11, 16, 17, 18 & 20. We also heard learned counsel for Respondent no. 8 and learned counsel for Respondent No. 1.

All the learned Counsel for either side have raised objection to the holding of AGM on 23.09.2017. It has been argued that the agenda item no. 4 has been added without any participation and due deliberation between the members of

Deepak Kumar 22.09.2017 Board of Directors and it is against the various provision of Article of Association

namely IV (b) and (c). Therefore, the meeting with regard to other item may

proceed but with regard to item no. 4 under the sub heading special business

shall remain stay. To approve alteration in Article of Association of Company and

other things.

Learned Counsel for Respondent No. 1 has argued that the objection has

been raised at the 11th hour when the electronic voting has already commenced.

We notice the aforesaid arguments and do not feel persuaded to refuse interim

order on that ground because even, if the electronic voting has started it would

not be deemed to be complete without the physical voting which is to be held on

23.09.2017. Therefore, the proceeding on the aforesaid item shall remain stayed.

Reply, if any be filed by the respondent within four weeks with a copy in

advance to the counsel for the Petitioner. Rejoinder if any be filed within two

weeks thereafter with a copy in advance to the counsel for opposite.

List on 20th November 2017.

CHIEF JUSTICE M. M. KUMAR

PRESIDENT

DEEPA KRISHAN MEMBER (TECHNICAL)

Deepak Kumar 22.09.2017